a man-making factory. Education, however, is not confined to the three Rs of! reading, writing and arithmetic but also meant for the creation of full-blooded, bright-eyed and happy-hearted human be-be assets to the country.

1 would like *to* say that our educational system is not in proper shape. Although we are one nation, we do not have one education system or a uniform educational policy. In the books taught in the" north, east, west and south of India, our heroes are different. There is no emphasis on moral education. In the olden day's there invariably used to be a period on moral education or moral science. Why in *90* per cent of *the schools there is no* period for moral education? D*o the* plan, ners think that the stories. of braveries, sacrifice and devotion of our forefathers should not serve the inspiration of the present generation? Our history, taught us many things. In the past because we -were disunited, because we were fighting amongst ourslves, because brothers fought against brothers, the foreigners took advantage of this situation, conquered the country and ruled over us for several years. On the other hand bravery, courage, heroism, sacrifice and devotion of our forefathers are unparalleled ia the history of the world. For example, take the case of Orissa. History tells us that the people of Orissa were the fighters in the history. They fought in Kalinga and lakhs of people sacrificed their lives for the -sake of their motherland, but they never surrendered to the Emperor, Asoka .the Great. Asoka the Great was taught a lesson in .Orissa. The lesson was that the victory of force is not the real victory. Then there he turned from Chanda-shok to Dharmashok.

As for the bravery, heroism and sacrifice of the country, the Indian people were second to none in the history of the -world, but it is regrettable that they were fighting among themselves. And for that they suffered a lot. For the independence of our country a lot of sacrifices were made by our forefathers. You and the younger generation today, most of them do not know the history of the independence ofour .country. Most of them do hot know what is the heritage and what is the culture of our country.

Teachers are known as the builders of the nation and the students are caHed the nation in the building process. I am sorry to say that on the one hand teachers are-not of good,' quality, the majority of them are not worthy of being called Gurus, on the other hand they are not given proper treatment also. Why should ever tho teachers think of going on strike? When they go on strike, an irreparable harm is done to the student community. While there is a communication gap between the planners, the implementing machinery and the teaching community, it should be realised that unless we have serious and superior type of teachers, we cannot improve the quality of education in this country. I am one of those who feel wether the person is wealthy or not, he should be "Guni" i.e full of qualities. Therefore, education must teach our youngesters to be able to do something worthwhile Therefore, technical education aimed at teaching some art, craft and science should be inculcated. There is a saying in Oriya which means. Sfr, your CUM may be an expert in writing, reading and arithmetic but if he has i no character, If he has no behaviour, if he has no wisdom, that is not education. This is the meaning in Oriya But....

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Lenka, you can phase sit down and resume your speech afterwards.

I have to inform the Members that the hon. Home Minister will make a statement which has been permitted by the Deputy Chairman. Shri Buta Singh.

STATEMENT BY MINISTER

IV. Extention of the family of railway passes to freedom fighters.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Mr. Vice-Chairman, Sir, we are celebrating the 40th Annivtersary of our Independence.

[Shri Buta Singh] Our thoughts go to those valient fighters for freedom who were ready to sacrifice their all so that their country might ba free. Happily, some of them are still with as. It is appropriate that on this auspicious anniversary the nation should extend to them its special recognition.

Accordingly, Government have decided to extend by one more year, on existing terms and conditions, the facility of Conv plimentary Railway Passes for all Freedom Fighters who are in receipt of Central Pension. The Ministry of Railways have) been issued the required instructions to give effect to this decision.

Thank you.

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, Sir, I congratulate the Prime Minister and our Home Minister for extending the facility of Complimentary Railway Passes for all freedom fighters. We know that in various States, the State freedom fighters' pension is provided and the Central Government is also providing pension to the freedom fighters who come under the category as prescribed by the Central Government. Sir, the facility which the freedom fighters wanted continued in the past year also. In fact. I came across several freedom fighters and other political leaders also enquired from me whether the Government would extend the Complimentary Railway Passes to them.

(The Deputy Chairman in the Chair)

Madam, freedom fighters who got this facility can go' over to Delhi and go to[1] other places of importance relating to freedom movement.

Madam, while giving my congratulations and thanks to the hon. Prime Minister and *to* the Home Minister I have two sugges tions ta make. The first one is regarding quick disposal of long pending cases of freedom fighters' pension with the Home Ministry. Even the applications submitted by genuine freedom fighters some three or four years back to the Home ' Ministry have been retnrned by them for small reasons saying that they have not enclosed this certificate and that certificate. One* again they have filled in the applications. and sent to the Ministry of Home Affairs. Again they have returned the applications. In this process already six or seven years have elapsed and I have seen several cases like that. Therefore, I would like to get an assurance from the hon. Minister that regarding the eases of freedom fighters whose applications are pending, a deadline will be fixed so that the hon. Minister can take a serious note of it and dispose of all the applications giving the benefits,. They are aged persons and some of them have died during this period.

Regarding my State, it is a very peculiar case. We were under the French rule. Tha French Government treated the freedom fighters not as political prisoners but as criminals. They have not maintained any records. After that Who's Who book and certificate of honour was granted by the State Government for those persons. The Government of Pondicherry has also re commended their cases to the Central Government to consider them for grant of Central pension. But in other States like Tamil Nadu and Andhra Pradesh though persons ln Thanjavur and Rayal-aseema were not imprisoned and were not sent to jail, they are getting the freedom fighters' nension. Therefore, I would like to have an assurance from the hon. Minis ter that all those freedom fighters whose records are there to show that they have participated in the freedom movement, relating to my State Pondicherry, whose applications have been sent by the State Government for the purpose of Central pension, all those cases would be consi dered and they would be granted this benefit.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Madam Deputy Chairman, I would like to seek only three clarifications from the Minister. I would like! to know whether any time-bound programme to clear all the pending applications for pension in respect of freedom fighter is there. Secondly, a number of applications were rejected merely on the ground of late receipt. Can the Government cond-

one this delay and sanction the pension for those also?

. Thirdly, I would like to know from thd Minister whether people: who, have taken

Rin the. State people's movement will considered for pension. For example, Hyderabad movement against Nizam's rotocratic rule, it is also a part of the freedom movement in which a large number of Arya Samajis had participated. That was the first movement against the mtocratic rule. Likewise, Narasimha'Raoji might be knowing that Arya Samajis were the first people who took part against the Nizam's autocratic rule. Also later, those who have taken part in the movement ag-iinst the Nizam's rule for the integration of the States in the Union, should also be sonsidered. likewise, in other States also »*ere the people have fought against the Mjjocratic rule of the native rulers of States and for the merger of the States in ihe Union of India, the Governmeat should" consider their cases also and give: !hem this benefit.

Laatly, it has come to our notice that i number of persons who are not freedom Ighters and who have applied for this pension have been sanctioned pensionary benefit. May I know whether the Governmnent would take any action to reject thosel tpplications who are not freedom fighters jut they are getting this benefit.

DR. (SHRIMATI) NAJMA HEPTULLA Maharashtra): Madam, I thank you for flving me this opportunity for a very mall clarification. As Mr. Narayanasamy aid about Pondicherry, the same is the ase with Goa also because Goa was lib-sated later on and all those freedom Ighters who participated or all those people who participated in liberating Goa hould also be considered freedom fighters. Secondly, Madam, though the Government tas taken all the measures and I congratulate them for clearing mauy applications, till, there are many pending applications nd. by. the time, the Government clears all those applications, perhaps all thosd reedom fighters will die. It is a very funny bing, Madam, when I was in Kashmir, I onnd out some freedom fighters who are 35 years old and they are getting pension I do not understand what kind of freedom* they were fighting for and why they are-getting this pension. While in Bombay, *t* have come across many freedom fighters •who came to me and I have sent their

applications to the hon. Home Minister. They are really running from pillar to post.and for very very small reasons and grounds, they are delayed. Secondly, Madam, the British Government never kept the record of these freedom fighters. I was in England recently and I went to the British Archives. I found the records of the freedom fighter$_8$ are put under a file called "THUGGI-DACOITY'V I brought the record of it to show that the British was - calling our freedom fighters "THUGS AND DACOITS". So if they consider our freedom fighters as thugs and dacoits,. then naturally, it is very difficult for all those old people to find the record. Sir, considering these points, I would like .to request, as we are celebrating th. 40th year of independence, we should consider these cases. There are not many people and very soon, most of them will not be there and this will only become a part *pt* the history. On this very

hnnnv occasion, I would reqitest the Home Minister and the Government that we should immediately try to solve their problem before they are dead.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Madam, while I am wel- , coming this move of the Government, I must say that this is not sufficient at all. It seems as if they are throwing some alms to beggers, showing some pity. I feel so" because if something is given these great freedom-fighters, it should be given with honour. You have got freedom by the sacrifice of these peop'e. These people have sacrified their youth, education and carreer for the freedom movement in this country. Some of the freedom-fighters of my State, Assam, were deprived *at* their pension or whatever benefits are given to freedom-fighters. It is because, a» Dr. Naima Heptulla said, proper records were not maintained by the Britishers. It is verv difficult to decipher who are gen-, nine persons and who are not. I urge upon the Minister that the children of

rSbrimati Bijoya Chakravarty]

genuine freedom-fighters should not be deprived of their education" and other benefits.

Again I urge upon the Minister- to grant complimentary passes to freedom-fighters for their life so that they can move! throughout the country when 'they are in difficulty.

Thank you, Madam.

श्री राम चन्द्र विकल (उत्तर प्रदेश) : उपसभापति महोदया, मैं इस घोषणा का स्वागत करता हूं और प्रधान मंत्री जी और गृह मंत्री जी को धन्यवाद देता हूं । इस सम्बन्ध में मैं यह कहना चाहता हूं कि आपने यह सुविधा एक वर्ष के लिए बढ़ा दी है, लेकिन मैं यह कहना चाहता हूं और मैं इसको पहले भी हाउस में कह चुका हूं कि अब बहुत थोड़े से स्वतन्त्रता संग्राम के सैनानी रह गये हैं, अगर इसको स्थायी कर दिया जाय तो उचित होगा क्योंकि फिर मांग आएगी कि इसको स्थायी बनाया जाय । बार-बार इस तरह की मांग की जाय और फिर आप इसको एक साल के लिए और बढ़ायें तो यह सिलसिला ठीक नहीं होगा । इसलिए आप इसको स्थायी कर दें तो उचित होगा ।

दूसरी जानकारी मैं यह प्राप्त करना चाहता हूं कि जैसा रेड्डी साहब ने भी जिक्र किया है, हैदराबाद में आर्य समाज का जो सत्याग्रह हुआ था उसमें कई लोग जेल गये थे और बाद में वे लोग कांग्रेस के आन्दोलनों में भाग लेने के कारण भी जेल गये और उनमें से अब बहुत थोड़े लोग बच गए हैं, उनको भी स्वतन्त्रता संग्राम सैनानी मानकर यह सुविधा दी जानी चाहिये । उन दिनों आर्य समाज के आन्दोलन और कांग्रेस के आन्दोलनों में कोई फर्क नहीं था । अंग्रेजों ने इसको जरूर दूसरा रूप देने की कोशिश की, लेकिन यह भी देश की आजादी का आन्दोलन था । श्री आर्य मुसाफिर अनेक बार आर्य समाज के आन्दोलनों में जेल गये और कांग्रेस के साथ आन्दोलनों में सीतापुर की जेल में भी गये । इस प्रकार के कई सत्याग्रही हैं जिन्होंने देश की आजादी के आन्दोलनों में भाग लिया । उनको भी यह सुविधा मिलनी चाहिये ।

इसी प्रकार कई आई० एन० ए० के लोग हमें मिलते हैं और पेंशन न मिलने की शिकायत करते हैं । आपने उनको भी स्वतन्त्रता संग्राम के सैनानी मान लिया है लेकिन जिन आई० एन० ए० के लोगों को यह सुविधा नहीं मिली है उनको भी यह सुविधा मिलनी चाहिये । नेता जी सुभाष-चन्द्र बोस ने अपना सारा जीवन न्यौछावर कर दिया । इसलिए मेरा निवेदन है कि यह सुविधा आप आई० एन० ए० वालों को भी देने की कृपा करें ।

अभी 10 मई को मेरठ में 1857 की आजादी की लड़ाई को मनाने का कार्यक्रम मनाया गया । इसमें देश के बहुत पुराने पुराने लोग शामिल हुये, देश के कोने-कोने से ये लोग आये थे । आप जानते हैं कि उन दिनों इन लोगों की जायदादें जब्त कर दी गईं, उनकी लाशों को पेड़ों पर लटका दिया गया । अब ये चीजें इतिहास में हैं । मेरा कहना है कि सरकार को इन लोगों के परिवारों को सम्मान देने के लिए भी कोई योजना बनानी चाहिये ।

इसके साथ-साथ मैं यह भी कहना चाहता हूं कि हमारे देश की स्वतन्त्रता का इतिहास बलिदान का इतिहास है । भगत सिंह, चन्द्रशेखर आजाद, बिस्मिल आदि अनेक क्रांतिकारी हुये हैं जिन्होंने अपना बलिदान देश की आजादी के लिए दे दिया । मैं चाहता हूं कि यह कुर्बानी का इतिहास हमारे बच्चों को पढ़ाया जाना चाहिये ताकि उनको मालूम हो कि देश की आजादी के लिए लोगों ने कितने बलिदान दिये हैं । इन शब्दों के साथ, मैं फिर प्रधान मंत्री और गृह मंत्री को इस कदम के लिए धन्यवाद देता हूं और चाहता हूं कि आप हमारे देश के स्वतन्त्रता संग्राम के सैनिकों को सम्मान दें और स्वतन्त्रता संग्राम के इतिहास को बच्चों को पढ़ायें । हमारे देश के आजादी के सैनिकों ने अपना सब कुछ

बलिदान कर दिया और कहा कि हम अपना सब कुछ बलिदादन करके देश को गुलाम नहीं रहने देंगे । इसलिए यह बहुत जरूरी है कि रेडियो पर, दूरदर्शन पर, कहानियों के माध्यम से, किताबों के माध्यम स, यह इतिहास हम.रें देश के बच्चों और नौजवानों को बताया जाना चाहिये ।

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Madam Deputy Chairman, while appreciating the statement of the hon. Minister, I would like to bring one or two points to your kind notice. An associate of Shri Bhagat Singh, Mr. Vijaya Kumar Sinha, who spent 18 years inside prison could, not get pension. *At* the same time, some of the people — they may be sporadic—who were only boys during freedom struggle are getting pension. The usual procedure adopted is, first of all, they are asked to get a certificate from prison. If it is not available, they are asked to get a certificate from the Collector, Again, if it is not available, they would be asked to produce a certificate from a co-prisoner. Most of them take bogus certificate. Most of them are getting all these benefits. Would the Minister get it examined?

Second point; Will those also who underwent imprisonment, those who fought for[1] democracy, during the emergency days be extended the same benefits and facilities as extended to freedom fighters?

Will the Minister consider this?

THE DEPUTY CHAIRMAN: Shri Rameshwar Thakur.

श्री रामेश्वर ठाकुर (बिहार) : महोदय, मैं आपके माध्यम से अनुरोध करना चाहता हू कि आजादी की चालीसवी वर्षगांठ के अवसर पर हम आजादी की लड़ाई में भाग लेने वाले सभी लोगों के प्रति अपना आदर प्रकट करते हैं , सर झूकाते हैं या इस संबंध में मुझे यह कहना है कि पिछली बार 1986 में इसी सदन में बहुत से सदस्यों ने स्वतन्त्रता संग्रामियों की जो दरख्वास्तें वह मंत्रालय में लम्बित हैं उन पर जल्दी से जल्दी निर्णय करने का अनुरोध किया था । इस पर मंत्रालय ने घोषणा की थी कि दिसम्बर, 86 तक सारे देश के स्वतन्त्रता सेनानियों की जितनी दरख्वास्ते वहां हैं, उन पर निर्णय ले लिया जाएगा। हमें जो सूचना मिली है उसके आधार कोई 17 प्रकोष्ठ बनाये गये और बड़ी तेजी से जितनी दरख्वास्तें थीं उनको निपटाया गया । इस प्रक्रिया में बिहार से जो 4 हजार से भी अधिक आवेदन-पत्र थे सबको रद्द कर दिया गया । इसी तरह से अन्य प्रान्तों के आवेदन-पत्रों के साथ भी हुआ है । ऐसी जानकारी मिली है कि इसका मुख्य कारण यह है कि समय बहुत कम था और इतना समय नहीं था कि सबका ठीक से निपटारा किया जाता क्योंकि उसमें तत्यों का पता लगाने के लिए काफी वक्त नहीं था । मेरा अनुरोध यह है कि उसके बाद भी दुबारा प्रान्तों ने इस बारे में छान-बीन की है और वहां से आवेदन-पत्र बन कर आये हैं और वे माननीय गृह मंत्री जी के पास हैं। मैं चाहता हूं कि उनका निष्पादन उचित ढंग से होना चाहिये। मैंने कल स्वयं दो पत्र स्वतन्त्रता संग्रामियों के बारे में लिखे हैं जिनको मैं भली प्रकार जानता हूं । बहुत से ऐसे लोग हैं । मैंने खुद आजादी की लड़ाई में भाग लिया है । हालांकि मैंने कभी दरख्वास्त नहीं दी है लेकिन मैंने लोगों की बात को सुना है और उनकी बात समझता हूं जिन्होंने आजादी की लड़ाई में भाग लिया है । उनका सम्मान करने का सबसे उचित तरीका यही है कि उनकी दरख्वास्तों पर उचित रूप से विचार कर उनका समाधान किया जाय । जितने भी आवेदन-पत्र आपके पास हैं उन पर ठीक-ठीक विचार करें । राज्य सरकारों ने उनको दुबारा छान-बीन करके भेजा है इसलिए जल्दी से जल्दी उनकी दरख्वास्तों को मंजूरी दी जाय और मंजूर होना न लगे तो उन्हें अस्वीकृत किया जाय । ये यहां पर आते रहते हैं, सदस्यों के पास जाते हैं और पैरवी कराते हैं इसलिए मेरा अनुरोध है कि उनकी दरख्वास्तों को जल्दी से जल्दी निपटाया जाये ।

[श्री रामेश्वर ठाकुर]

जैसा कि विकल जी ने कहा है जो रेलवे के पास दिये गये हैं ये स्थायी नहीं हैं । क्या इनको स्थायी नहीं किया जा सकता ? मैं गृह मंत्री श्री बूटासिंह जी से अनुरोध करना चाहूंगा कि कम से कम एक साल के लिए इनको रेलवे पास दिया जाये ।

श्री पर्वतनेनि उपेन्द्र (आंध्र प्रदेश) : यही तो स्टेटमेंट हैं ।

श्री रामेश्वर ठाकुर : जो उन्होंने दिया है एक साल के लिए मैं उनको धन्यवाद देता हूं । विकल जी ने जो सुझाव दिया है यदि उनको स्थाई रूप से दिया जा सकता है तो उस पर गौर किया जाए । यही मेरा आपसे अनुरोध है ।

श्री बूटा सिंह : उपसभापति महोदया, सर्वप्रथम मैं माननीय सदस्यों का बहुत आभारी हूं जिन्होंने हमारे स्वतन्त्रता सेनानियों के लिए विचार व्यक्त किये । आजादी की वर्षगांठ के सिलसिले में आदरणीय प्रधानमंत्री जी ने यह बहुत ही अच्छा उपकार जो हमारे स्वतन्त्रता सेनानियों के प्रति किया हैं इससे युवा एक पीढ़ी को भी उत्साह मिलेगा । जब हम अपने स्वतन्त्रता सेनानियों का आदर करते हैं तो युवा पीढ़ी को स्वाभाविक रूप से उत्साह मिलता है । यह बात विकल साहब ने भी कही । हमारे माननीय सदस्यों ने पूछा कि इसकी लास्ट डेट कब तक थी एप्लीकेशंस की और अब तक जो केस पेंडिंग हैं उनका निपटारा क्यों नहीं हुआ ? आपको याद होगा कि 1972 में स्वर्गीय इन्दिरा जी ने स्वतन्त्रता सेनानियों के सम्मान के लिए एक प्रयास किया था । इसको पेंशन का नाम तो बाद में दिया गया लेकिन उन्होंने सम्मान का नाम दिया था और फिर समय-समय पर बढ़ाते रहे और इस प्रकार लास्ट डेट जो एक्सटेंड की गई थी वह 3 मार्च, 1982 तक थी । इसके पश्चात भी जो हमारे पास याचिकाएं आती रही हैं माननीय सदस्य जैसे कि अभी ठाकुर साहब ने फरमाया संसद सदस्य भी भेजते रहे और दूसरे नेता लोग भी भेजते रहे इसकी जो सीमा निर्धारित की गई जो तारीख नियत की गई उसके पश्चात् भी दरख्वास्तों के ऊपर बाकायदा विचार होता रहा और अब भी हमारे पास एप्लीकेशंस आती हैं । वैसे लास्ट डेट को एक्सपायर हुए 6 साल हो चुके हैं फिर भी हम समझते हैं कि जेनुइन स्वतन्त्रता सेनानी जो उक्त दरख्वास्त नहीं दे सके तो भी हम अभी भी इंटरटेन करते हैं ।

SHRI PARVATHANENI UPENDRA: How can there be new freedom fighters? They should have applied long ago-Where are they coming from now? Many of them are bogus, I think.

SHRI BUTA SINGH: I am coming to the question of bogus application*.

SHRI PARVATHANENI lUPENDRA-We ourselves had forwarded a number of applications.

SHRI BUTA SINGH: I am coming to that. What I am trying to say, is that lor the genuine freedom fighters We have not closed the doors. In the case of the bogus ones, even if they had previously applied, we are scrutinising them. If some of the freedom fighters have not applied or they have not cared to apply or they could not apply or even if their dependents could not forward their applications for somei help, we have kept our doors open as a token of respect to the freedom fighters.

मगर इसकी जो अवधि थी उसको खत्म हुए 6 साल हो चुके हैं । पिछले साल हमारे पास जो कुल दरख्वास्तें पेंडिंग पड़ी थी वह 70 हजार के करीब थी । उनको हमने एक स्पेशल कम्पेन कर के प्रयास कर के सबको डिजपोज आफ किया आन दी स्पाट बैठ कर सभी स्टेट गवर्नमेंट्स के आफिसर्ज को बुला कर । उसके बाद भी बहुत से केस बच गये जिनके बारे में सफिशियेंट सूचना नहीं मिली कुछ राज्य सरकारों से सूचना उपलब्ध नहीं हो सकी तो भी हमने अपने आफिसर्ज को यह कहा कि वे स्वयं जाएं सब केपिटल्ज में जा

कर वहां बैठ कर केसेज को निपटाएं और जो जेनुइन केस हैं उनको जरूर स्वीकार करें और जो बोगस हैं उनको रिजेक्ट किया जाए । इस प्रकार से 70 हजार में से 5 हजार के करीब केस निकल पाए बाकी के केसेज डिजपोज आफ कर दिये गये हैं । इससे पता चलता है कि बहुत सी ऐसी दरखास्तें थी जो जेनुइन नहीं थी गोआ के बारे में डा० नजमा हेपतुल्ला जी ने कहा । हमारे एक बहुत उच्च अधिकारी थोड़े दिन पहले गोआ गये थे उनके साथ बैठकर वहां के चीफ सेक्रेटरी और जो दूसरे अधिकारी हैं उनके साथ बैठ कर जो उनके पेंडिंग केसेज हैं उनको भी निपटाया जा रहा है । आई० एन० ए० के बारे में विकल जी ने कहा । अब तक 18 हजार केसेज आई० एन० ए० के फ्रीडम फाइटर्ज के फाइनलाइज हो चुके हैं । उसके लिए एक समिति बैठायी गयी है जिसमें हमारे आई० एन० ए० के सुप्रसिद्ध स्वतंत्रता संग्राम सेनानी हैं जैसे श्री कन्नन पिल्लई, डा० ढिल्लों और डा० राजपुरी । ये बाकायदा मिनिस्ट्री आफ होम अफेयर्स के साथ बैठकर जो आई० एन० ए० के पेंडिंग केसेज हैं उनका बाकायदा रिविजन करते रहते हैं ।

श्री राम चन्द्र विकल : 1857 के पहली क्रांति के जो हैं उनके लिए कुछ हैं.... (**व्यवधान**) उनको सम्मान तो देंगे ।

श्री बूटा सिंह : अभी उनके केसेज तो नहीं हैं... (**व्यवधान**) यह तो पेंशन की बात हो रही है । जो आपने बात कही हैं इसके ऊपर हम विचार करेंगे ।

बिहार के बारे में ठाकुर जी ने कहा । इसमें कोई संदेह नहीं हैं कि बिहार के बहुत से केसेज पेंडिंग हैं । मगर राज्य सरकार की ओर से उपलब्ध जानकारी उसमें नहीं मिली इसलिए जैसा मैंने कहा कि हमने स्पेशल ड्राइव के तहत अपने अफसरों को हिदायत दी हैं कि वे पटना जाकर वहां के अधिकारियों के साथ बैठकर इन केसेज का फैसला आन द स्पाट कर लें । आपने आई० एस० मार्च के बारे में फरमाया । आई० एस० मार्च को फ्रीडम फाइटर्स मूवमेंट का हिस्सा मानकर उनकी पेंशन तो बहुत से केसेज प्रोसेस चुके हैं और यह प्रोसेस जारी है । जो केसेज पेंडिंग होंगे वे भी जल्दी से ही हो जायेंगे ।

श्री रामेश्वर ठाकुर : ...(**व्यवधान**) जो दुबारा दरख्वास्त आई हैं सरकार ने छानबीन करके प्रमाण के साथ..... (**व्यवधान**) मुझे जानकारी है कि पंडित हर नाथ....(**व्यवधान**) आई० एस० के चेयरमैन स्वयं यहां आये, आपके यहां के अधिकारियों से बात हो चुकी है अतः उसमें लम्बित जो दरख्वास्त हैं उनको शीघ्र से शीघ्र निपटाया जाये यही मेरा निवेदन है ।

श्री बूटा सिंह : मैंने स्वयं भी कहा कि जो केसेज यहां पर नहीं निपट पायेंगे तो हमारे अफसर पटना भी जायेंगे कोई भी जो जेनुइन फ्रीडम फाइटर हो उसको दिक्कत न हो । अगर बिहार सरकार की ओर से सूचना नहीं आई तो हमारे अफसर जाकर वहां से ले आयेंगे । दूसरा, सदन को जानकारी है कि पिछले सदन में प्रधान मंत्री जी ने 97 ऐसे लोगों को फ्रीडम फाइटर्स की पेंशन दी थी जिन्होंने एप्लाई नहीं किया था और अभी भी एप्लाई करने के लिए तैयार नहीं थे जो हमारे राष्ट्रीय स्तर के बड़े नेता थे । जो लोग बच गये थे और बहुत से लोग ऐसे हैं जिन्होंने एप्लाई नहीं किया था उनके लिए सेकेण्ड लिस्ट तैयार हो रही है । यदि किसी माननीय सदस्य को ऐसा स्मरण पड़ता हो कि हमारे बहुत वरिष्ठ स्वतंत्रता संग्राम सेनानी ने एप्लाई नहीं किया या उनके परिवार के लोगों ने एप्लाई नहीं किया या खुद महसूस नहीं किया एप्लाई करने के लिए तो वे उनका नाम दे दें तो हम उनको सेकेण्ड लिस्ट में जोड़ देंगे ।

श्री बी० सत्यनारायण रेड्डी : आर्य समाज सत्याग्राह के बारे में ।

श्री बूटा सिंह : मैंने यह कह दिया कि इसको माना है और उनके बहुत से केसेज हो गये हैं जो बाकी हैं उनका प्रोसेस हो रहा है । आर्य समाज की जो तहरीक थी उसको स्वतंत्रता संग्राम का हिस्सा माना गया है । श्री पी० वी० नरसिंह राव ने स्वयं उसके

[श्री बूटा सिंह]

बारे में कहा था । तो उसको मान लिया गया है तथा और दूसरे 2–3 मूवमेंट्स थे देश में जो उस वक्त साथ-साथ चल रहे थे उसमें से आर्यसमाज भी एक था और इसको मान लिया गया है ।

SHRI V. NARAYANASAMY: 1 had asked ahout Pondicherry and Goa.

SHRI BUTA SINGH: I will look into the cases which are pending from Pondicherry. Definitely We will expedite them.

DISCUSSION ON THE WORKING OF THE MINISTRY OF HUMAN RES-OURCE DEVELOPMENT—Contd.

THE DEPUTY CHAIRMAN: There are 13-14 speakers in connection with the discussion on the Ministry of Human Res-G.u'ce Development. I would like to know the wish of the *HOJSA* whether ws should continue the discussion or we should takei it up in the next session so that you get ample time.

SOME HON. MEMBERS: In the next session. *(Interruptions)*

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): If the consensus of the House to is not to continue the discussion now, I have nothing to say. But what 1 would suggest ls that the Minister replies to the points already raised. To reply to the points raised now after two and a half months will not be proper. On whatever points have been made so far, let him give an interim reply. *{Interruptions)*

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : उपसभापति जी, किसी को एक घण्टा बोलने का मौका मिले और किसी को पांच मिनट भी न मिले तो यह अन्याय ही होगा । इसलिए मेरा प्रस्ताव है... (व्यवधान)...कि आप इसको स्थगित कर दें और अगले सत्र में पुनः उपस्थित करें ।

SHRI PARVATHANENI UPENDRA: Whatever suggestions we gave to the Minister, between the Minister of Parliamentary Affairs and ourselves... *(Imei -ruptions)*

THE DEPUTY CHAIRMAN: Let me find out from the hon. Minister. If he has recorded the points which have been raised by the hon. Members who have spoken, then he can reply.

SHRI P. V. NARASIMHA RAO: Then is only one difficulty. Unless the whole debate is over, I am not supposed to reply. I cannot give a reply to every speech. *{Interruptions)*

SHRI PARVATHANENI UPENDRA: You can say 'intervention' and not 'reply'. *{Interruptions)*

THE DEPUTY CHAIRMAN: Mr. K. C. Lenka was on his legs. So, let him finish his speech. Then, if the Minister wants to clarify some points.. .

SOME HON. MEMBERS: No, no.

SHRI P. V. NARASIMHA RAO: Madam, nothing is old in education.

SHRI PARVATHANENI UPENDRA: It is a new precedent, it is a bad precedent. Madam, after two and a half months, to reply to the points made today is not proper. It is a bad precedent. Let him call it 'intervention'. Otherwise we are prepared to sit.

SHRI P. V. NARASIMHA RAO: L»t me make it clear that if you want to sit the whole night, I am prepared. If the House wants to sit the whole night, I am prepared to reply. In fairness, every Member should get the time if he want to speak. At the end of it, at 5 A.M. or 6 A.M. • I am prepared to reply. But, if you want a truncated